

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

**CORAM: DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (J)
CORAM: SHRI. CHARAN SINGH, HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 18.07.2024 After Court Hall-I Hearings**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (CAA) No.17/230/2024
NAME OF THE COMPANY	Softsol India Ltd (Demerged Company) And Covance Softsol Ltd (Resulting Company)
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	u/s 230 of Companies Act

ORDER

Present: Ld. PCS Mr. M. Vijay Kumar for the Petitioner.

Mr. Harsha Vardhan Reddy, Asst., Director from RD Office.

Notice effected by way of publication and notice also taken to the authorities i.e., RoC, Hyderabad, RD, Hyderabad and RBI, Hyderabad and Income Tax Department are served physically and notice by speed post has been served to BSE Limited and SEBI. All the authorities are called absent except RD. It is stated that the internal report of RoC has been received by the RD office. RD seeks time to file reply.

Let issue fresh notice through speed post to RBI, Hyderabad and to the Income Tax Department by speed post and Nodal Officer concern. None appeared for BSE and SEBI. Service held sufficient. Meanwhile, observations if any. **Matter is adjourned to 21.08.2024.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)